

Allocation of funds to States under CAMPA

†944. MISS ANUSUIYA UIKEY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Minister of State of the Ministry of Environment and Forests had assured at the conference of the Forest Ministers of the States held in August, 2009 that entire funds of Compensatory Afforestation Fund Management and Planning Authority (CAMPA) would be provided to the States, which would implement the institutional system proposed by Government under CAMPA;

(b) if so, the name of the States which have established the proposed institutional system and have got the allocated amounts; and

(c) the reasons for not allocating funds to even those States which have put in place the required institutional system?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The allocation of CAMPA funds to the States is being regulated in terms of the Order dated 10th July, 2009 of the Supreme Court of India in IA No. 2143 in Writ Petition (Civil) No. 202 of 1995 titled T.N. Godavarma Thirumalpad Vs. Union of India and Ors, in which the hon'ble Court had, *inter-alia*, approved the implementation of the Guidelines and the structure of the State CAMPA, and observed that substantial amount of funds have been received by the *Ad-hoc* CAMPA and sudden release and utilisation of this large sum all at one time may not be appropriate and may lead to its improper use without any effective control on expenditure; the Court considered it appropriate to permit the release, for the time being, the sum of about Rs. 1,000 crore per year for the next 5 years, in proportion of 10% of the principal amount pertaining to the respective State/UT as per the conditions set out in the Order. Pursuant to the said Order of the Supreme Court, the Guidelines for State CAMPAs have been circulated to all States/UTs on 15th July, 2009 leading to the notification of the institutional system by all concerned. The details of funds allocated to the States during 2009-10 and 2010-11 are given in Statement.

Statement

Allocation of funds to States under CAMPA by Miss Anusuiya Uikey

Sl. No.	Name of State/ UT	Releases during the year 2009-10	Date of releases	Releases during the year 2010-11	Date of releases
1	2	3	4	5	6
1.	Andaman and Nicobar Islands	10,990,000.00	28.08.2009	7,869,000.00	01.10.2010

†Original notice of the question was received in Hindi.

1	2	3	4	5	6
2.	Andhra Pradesh	897,832,000.00	28.08.2009	1,207,444,000.00	0110.2010
3.	Arunachal Pradesh	163,676,000.00	03.04.2010	177,882,000.00	22.11.2010
4.	Assam	67,174,000.00	17.08.2009	104,487,000.00	01.10.2010
5.	Bihar	77,300,000.00	20.11.2009	86,674,000.00	18.01.2011
6.	Chandigarh	1,765,000.00	17.08.2009	1,296,000.00	01.10.2010
7.	Chhattisgarh	1,232,135,000.00	17.08.2009	1,341,066,000.00	01.10.2010
8.	Dadra and Nagar Haveli	1,682,000.00	04.09.2009		
9.	Daman and Diu				
10.	Delhi	18,471,000.00	21.01.2010	13,991,000.00	18.01.2011
11.	Goa	121,197,000.00	17.08.2009	102,468,000.00	01.10.2010
12.	Gujarat	249,647,000.00	19.08.2009	291,568,000.00	01.10.2010
13.	Haryana	191,141,000.00	17.08.2009	188,909,000.00	01.10.2010
14.	Himachal Pradesh	366,771,000.00	21.08.2009	421,656,000.00	01.10.2010
15.	Jammu and Kashmir				
16.	Jharkhand	950,028,000.00	12.03.2010	1,031,622,000.00	01.10.2010
17.	Karnataka	585,573,000.00	19.08.2009	509,160,000.00	01.10.2010
18.	Kerala	17,509,000.00	12.03.2010		
19.	Lakshadweep				
20.	Madhya Pradesh	530,482,000.00	17.08.2009	509,656,000.00	01.10.2010
21.	Maharashtra	893,549,000.00	22.02.2010	854,893,000.00	18.01.2011
22.	Manipur	7,456,000.00	08.12.2009	13,350,000.00	01.10.2010
23.	Meghalaya	967,000.00	20.04.2010		
24.	Mizoram				
25.	Nagaland				
26.	Orissa	1,310,618,000.00	21.08.2009	1,401,753,000.00	18.01.2011
27.	Puducherry				

1	2	3	4	5	6
28.	Punjab	330,547,000.00	08.12.2009	265,215,000.00	01.10.2010
29.	Rajasthan	325,908,000.00	07.01.2010	420,698,000.00	18.01.2011
30.	Sikkim	80,092,000.00	17.08.2009	102,334,000.00	01.10.2010 and 22.11.2010
31.	Tamil Nadu	19,713,000.00	08.12.2009	17,032,000.00	01.10.2010
32.	Tripura	35,418,000.00	12.03.2010	25,848,000.00	18.01.2011
33.	Uttar Pradesh	470,962,000.00	10.05.2010		
34.	Uttarakhand	816,532,000.00	17.08.2009	827,488,000.00	01.10.2010
35.	West Bengal	52,957,000.00	08.12.2009	62,760,000.00	01.10.2010 and 22.11.2010
TOTAL:		9,828,092,000.00		9,987,119,000.00	

Sapli Dam project in Hingoli District in Maharashtra

†945. DR. YOGENDRA P. TRIVEDI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the State Government of Maharashtra had sent a proposal to the Central Government in December, 2009 seeking permission for construction of 'Sapli Dam' in Hingoli district;

(b) if so, whether Government has sanctioned this proposal;

(c) if so, the details thereof; and

(d) if not, the reasons therefor and the present status of the said proposal?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) In the year 2009 the Government of Maharashtra had submitted the Upper Penganga Irrigation Project Stage-II (Sapli Dam) in Hingoli and Nanded Districts of Maharashtra to Ministry of Environment and Forests for seeking environmental clearance under the Environment Impact Assessment (EIA) Notification, 2006.

(b) and (c) No environmental clearance has been issued to the project.

†Original notice of the question was received in Hindi.